

Central Administrative Tribunal
Principal Bench

22

O.A. No. 826 of 1993

New Delhi, dated this the 8th March 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Mr. T.N. Bhat, Member (J)

Shri A.K. Banerjee,
S/o late Shri B.K. Banerjee,
R/o 66, Sadiq Nagar, Sector 1,
New Delhi-110049. ... Applicant

(By Advocate: Shri B.B. Raval)

Versus

1. Union of India through
the Secretary,
Ministry of Agriculture,
Government of India,
Krishi Bhawan,
New Delhi.
2. Jt. Secretary (Extn.),
Dept. of Agr. & Coop.
Ministry of Agr.,
Krishi Bhawan, New Delhi.
3. The Chairman,
UPSC, Dholpur House,
Shahjahan Road,
New Delhi.
4. The Secretary,
Dept. of Personnel & Training,
New Delhi.
5. Smt. Urmil Bhambri,
Asst. Extn. Officer,
Dte. of Extension,
Dept. of Agr. & Coop.
Ministry of Agriculture,
West Block No.8, R.K. Puram,
New Delhi. ... Respondents

(None appeared)

O R D E R

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant impugns respondents' letter dated 11.2.92 addressed to UPSC regarding amendment to the Recruitment Rules for the post of Extension Officer, Dte. of Extension, Ministry of Agriculture (Ann. A) and seeks a direction to

respondents to hold the DPC for the said post immediately in accordance with DP&T's O.M. dated 17.11.86 (Ann. A-7), with all consequential benefits.

2. We have heard applicant's counsel Shri Raval. None appeared for respondents, although this was an old case dating back to 1993 and was high up in the regular hearing list. We are therefore disposing of this O.A. after hearing Shri Raval and perusing the materials on record.

3. Shri Raval has pressed various grounds while opposing the amendments to the Recruitment Rules for the aforesaid post, and inter alia has also invited attention to the letter dated 14.7.92 from the General Secretary, Employees Welfare Association, Dte. of Extension addressed to the UPSC also opposing the amendments.

4. In their reply to Para 4.10 of the O.A. respondents have, however, stated that although the amended Recruitment Rules were received from UPSC on 29.3.93, which were in the process of notification, no final decision had been taken in this regard.

5. Nothing has been shown to us during hearing to establish that the Recruitment Rules for the post of Extension Officer, Dte. of Extension have in fact been amended pursuant to impugned letter dated 11.2.92, and under the circumstances, this

24

4 O.A. warrants no interference at this stage and the Hon'ble Supreme Court's judgment in AIR 1995 SC 1795 relied upon by Shri Raval is not attracted. If applicant has any grievance after the Recruitment rules for the post of Extension Officer, Dte. of Extension are amended, and recruitment is being made as per amended rules it is open to him to challenge the same in accordance with law, if so advised. Meanwhile it shall also be open to respondents to fill up any vacancy to the post of Extension Officer, Dte. of Extension in accordance with law.

6. The O.A. is disposed of in terms of Para 5 above. No costs.


(T.N. Bhat)
Member (J)


(S.R. Adige)
Vice Chairman (A)

/GK/